

**GOVERNMENT OF INDIA  
MINISTRY OF HEALTH AND FAMILY WELFARE  
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA  
UNSTARRED QUESTION No. 4803  
TO BE ANSWERED ON 28<sup>TH</sup> MARCH, 2025**

**LEGALITY OF MAHARASHTRA FDA DIRECTIVE**

**4803. DR. MALLU RAVI:**

Will the **Minister of HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether the Indian Medical Association (IMA) has raised concerns and challenged the Maharashtra FDA directive in the Bombay High Court;
- (b) if so, the details thereof;
- (c) whether the Government has any plan to address the concerns raised by medical professionals regarding the safety and legality of this directive; and
- (d) if so, the details thereof and if not, the reasons therefor?

**ANSWER  
THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY  
WELFARE  
(SMT. ANUPRIYA PATEL)**

(a) to (d): As per information provided by the Government of Maharashtra, the Homoeopathic Practitioners with a Certificate Course in Modern Pharmacology approved by the State Government of Maharashtra fall in the definition of Registered Medical Practitioner (RMP) under Section 2(d) of the Maharashtra Medical Council Act, 1965 (as amended in 2014) making them eligible to prescribe allopathic medicines. The Maharashtra Food & Drugs Administration (FDA) has instructed drug retailers to dispense medications upon prescription by these registered practitioners. This directive has been challenged by Indian Medical Association before Bombay High Court.

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